GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:457
ANSWERED ON:25.11.2014
GRANTS IN AID TO NGOS
Devi Smt. Rama;Nayak Shri B.V.;Sarmah Shri Ram Prasad

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has provided financial assistance to the Non-Governmental Organisations (NGOs) including those who are working for the welfare of Other Backward Classes (OBCs) under various schemes;
- (b) if so, the details thereof during the last three years and the current year, scheme, NGO and State-wise particularly for Assam, Bihar and Karnataka;
- (c) whether the Government has made certain improvement in the guidelines for providing grants-in-aid to the NGOs and if so, the details thereof;
- (d) whether the Government conducts periodic monitoring and evaluation to review/check the utilisation of funds provided to such NGOs; and
- (e) if so, the details and the outcome thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

- (a) Yes, Madam. The Government provides financial assistance to Non-Governmental Organisations (NGOs) who are working for the welfare of Scheduled Castes, Other Backward Classes, Senior Citizens, drug dc-addiction and Persons with Disabilities.
- (b): State-wise and Scheme-wise details of NGOs provided assistance during the years 2011-12, 2012-13, 2013-14 and 2014-15 (upto 31-10-2014) are given in Annexure.
- (c): The processing of applications by Non-Governmental Organsations (NGOs) for Grant-in-Aid to implement schemes of the Ministry, have been made mandatorily online w.e.f. 1.4.2014.
- (d) & (e): Yes, Madam.

The following mechanisms are in place to monitor proper utilization of funds by the NGOs:

- (i) Funds are released to the NGOs after receipt of recommendation of the State Level Grant- In-Aid Committee, Inspection Reports, Utilization Certificate and Audited Accounts.
- (ii) Surprise inspections of the NGOs by the officers of the Ministry.
- (iii) The schemes/programmes implemented through NGOs are also monitored by respective State Governments/UT Administrations.
- (iv) The Ministry sponsors evaluation studies from time to time through independent evaluation agencies, inter alia, to check proper utilization of funds by the implementing agencies under various Schemes/Programmes.
- (v) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGO.